



The Dhanamanjuri University (Amendment) Act, 2023

Act No. 7 of 2023

Amendment appended: 12 of 2024

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MANIPUR GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 525

Imphal, Thursday, March 23, 2023

(Chaitra 2, 1945)

**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, March 20, 2023

No. 2/9/2023-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on March 18, 2023 is hereby published in the Official Gazette:

**THE DHANAMANJURI UNIVERSITY (AMENDMENT) ACT, 2023
(MANIPUR ACT NO. 7 OF 2023)**

An

Act

further to amend the Dhanamanjuri University Act, 2017 (Manipur Act No. 9 of 2017).

Be it enacted by the Legislature of Manipur in the Seventy-fourth Year of the Republic of India as follows:

1. (1) This Act may be called the Dhanamanjuri University (Amendment) Act, 2023.

Short title and commencement.

(2) It shall come into force from the date of its publication in the Official Gazette.

2. In section 14 of the Dhanamanjuri University Act, 2017 (hereinafter referred to as the Principal Act),-

Amendment of section 14.

- (i) in the second proviso to sub-section (2), for the words “of 3(three) years”, the words “not exceeding 3(three) years” shall be substituted.
- (ii) in sub-section (4), for the words “of five years”, the words “not exceeding five years” shall be substituted.
- (iii) in the proviso to sub-section (4), for the words “the Vice-Chancellor shall”, the words “with the approval of the Chancellor, the Vice-Chancellor may” shall be substituted.
- (iv) after sub-section (4), the following new sub-section (5) shall be inserted, namely,-

“(5) Notwithstanding anything contained in the Act and the Statutes, the Administrative Secretary in-charge of the Department of Higher & Technical Education shall be ex-officio Vice-Chancellor, if for any reason, the posts of the Vice-Chancellor and the Pro Vice-Chancellor remain vacant.”.

3. In the Second Schedule to the Principal Act, proviso to para 2(iii) shall be deleted. **Amendment of Second Schedule.**

NUNGSHITOMBI ATHOKPAM,
Commissioner (Law),
Government of Manipur.

MANIPUR  **GAZETTE**
सत्यमेव जयते

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 112

Imphal, Wednesday, August 21, 2024

(Sravana 30, 1946)

**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, August 19, 2024

No. 2/22/2024-Leg/L: The following Act of the Legislature of Manipur which received assent of the Governor of Manipur on August 14, 2024 is hereby published in the Official Gazette:

THE DHANAMANJURI UNIVERSITY (SECOND AMENDMENT) ACT, 2024

(MANIPUR ACT NO. 12 OF 2024)

AN

ACT

further to amend the Dhanamanjuri University Act, 2017 (Manipur Act No.9 of 2017).

BE it enacted by the Legislature of Manipur in the Seventy-Fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Dhanamanjuri University (Second Amendment) Act, 2024.

Short title and commencement.

(2) It shall come into force from the date of its publication in the Official Gazette.

2. In section 13 of the Dhanamanjuri University Act, 2017 (hereinafter referred to as the Principal Act),-

Amendment of section 13.

after sub-section (6), the following sub-section (6A) shall be inserted, namely:-

“(6A) There shall be a Senior Administrative Officer who shall be the principal administrative and establishment officer of the University and he shall be appointed in such manner and with such powers and perform such duties as may be prescribed by the Statutes.”.

3. In section 14 of the Principal Act,-

Amendment
of section
14.

(i) in sub-section (4), the proviso shall be deleted and (:) shall be replaced with (.)

(ii) after sub-section (5), the following sub-section shall be inserted, namely:-

“(6) Notwithstanding anything contained in sub-section (4), the Chancellor may, at any time after the Vice-Chancellor has entered upon his office, by order in writing, remove the Vice-Chancellor from office on grounds of incapacity, misconduct or violation of statutory provisions.”

NUNGSHITOMBI ATHOKPAM,
Commissioner (Law),
Government of Manipur.